

Implementation of Maternity Benefit (Amendment) Act, 2017

2356. SHRI K. C. RAMAMURTHY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what step Government has taken to establish creches in Government departments in the country after implementation of the Maternity Benefit (Amendment) Act, 2017;

(b) how Government will ensure that creches are established in private and establishments in the country and what monitoring mechanism it has in this regard; and

(c) whether Government proposes to share the cost burden of providing creche facility with the employers to discourage potential employers from reducing hiring of women?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) The Maternity Benefit Act, 1961 is enforced and implemented by the respective State Governments in all sectors except Mines and Circus. Advisories are issued to State Governments from time to time for strict enforcement and compliance of the provisions of the Act.

(c) No, Sir.

Jobs to unemployed youth

†2357. SHRI REWATI RAMAN SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of unemployed people who have been given jobs by the Central Government during the last two years;

(b) whether it is a fact that there is resentment among youth against Government due to joblessness in the country; and

(c) the target fixed by Government to provide jobs to unemployed youth during the next six months?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Recruitment under Central Government is primarily made by various recruitment agencies namely Union Public Service Commission (UPSC), Staff Selection Commission (SSC) and Railway Recruitment Board (RRB) etc.. Besides these, many Ministries/Departments

† Original notice of the question was received in Hindi.